

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

CONTEMPT PETITION NO.70 of 1997
IN
ORIGINAL APPLICATION NO.985 of 1996

DATE OF ORDER: 24/10 October, 1997

K.SURYANARAYANA

.. APPLICANT

AND

1. Shri M.V.Bhaskara Rao,
Chief General Manager,
Telecom, AP circle,
Hyderabad,
2. Shri Gokak,
Director general, Telecom,
Sanchar Bhawan,
New Delhi.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.K.VENKATESWARA RAO

COUNSEL FOR THE RESPONDENTS: Mr.N.R.DEVARAJ, Sr.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER(ADMN.)

Heard Mr.K.Venkateswara Rao, learned counsel for the applicant and Mr.W.Satyaranayana for Mr.N.R.Devaraj, learned standing counsel for the respondents.

2. This Contempt Petition is filed for non-implementation of the judgement dated 15.11.96 in OA

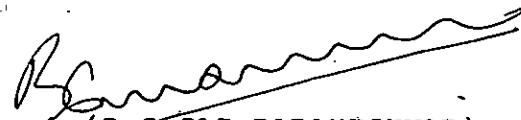
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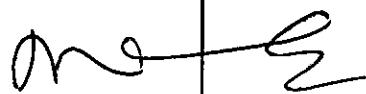
985/96.

3. Today the learned standing counsel for the respondents produced a letter of the Chief General Manager, Telecom bearing No.TA/LC/5-211/96 dated 15.7.97 wherein it is stated that the Deparmtent of Telecom has decided to implement the judgement of the Tribunal dated 15.11.96 in OA 985/96 filed by the applicant regarding his pay fixation subject to outcome of the SLP in the Apex Court.

4. The learned counsel for the applilcant submits that he is satisfied with the reply. In view of that, the CP is closed but the judgement dated 15.11.96 should be implemented within 45 days from the date of receipt of a copy of this order. No order as to costs.

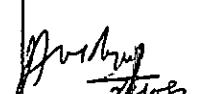

(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

24.10.97


(R.RANGARAJAN)
MEMBER (ADMN.)

vsn

DATED: 24th October, 1997
Dictated in the open court.


O : R

OA.70/97 in OA.985/96

Copy to:-

1. Sri M.V.Bhaskara Rao, Chief General Manager, Telecom, A.P. Circle, Hyderabad.
2. Sri Gokak, Director General, Telecom, Sanchar Bhavan, New Delhi.
3. One copy to Mr. K.Venkateswara Rao, Advocate, CAT., Hyd.
4. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

srr

7/11/97/6

TYPED BY
COMPIRED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 24-10-97

ORDER/JUDGMENT

M.A/R.A/C.A.NO. 70/97

in

B.A.NO. 985/96

Admitted and Interim Directions
Issued.

Allowed
ep closed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
प्रेषण/DESPATCH

23 NOV 1997

हृदरावाद न्यायपीठ
HYDERABAD BENCH